

<b>FORM A</b>		
<b>PUBLIC ANNOUNCEMENT</b>		
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]		
<b>FOR THE ATTENTION OF THE CREDITORS OF</b>		
<b>M/S. ESHAKTI.COM PRIVATE LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	ESHAKTI.COM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15.03.2000
3.	Authority under which corporate debtor is incorporated / registered	ROC - CHENNAI
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U64202TN2000PTC044413
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Registered Office:</u> 3rd Floor, Capitale Building, No.554/555 Anna Salai, Teynampet, Chennai, Tamil Nadu, India – 600 018.
6.	Insolvency commencement date in respect of corporate debtor	09.12.2024 (Order uploaded on 11.12.2024)
7.	Estimated date of closure of insolvency resolution process	07.06.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	EBENEZAR INBARAJ INSOLVENCY RESOLUTION PROFESSIONAL Reg No: <b>IBBI/PA-001/IP-P00754/2017-2018/11286</b> <b>397, Precision Plaza,</b> <b>No. 23, Third Floor,</b> <b>Teynampet, Anna Salai,</b> <b>Chennai - 600 018.</b> <a href="mailto:ebiadvocate@gmail.com">ebiadvocate@gmail.com</a>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	EBENEZAR INBARAJ INSOLVENCY RESOLUTION PROFESSIONAL Reg No: <b>IBBI/PA-001/IP-P00754/2017-2018/11286</b> <b>397, Precision Plaza,</b> <b>No. 23, Third Floor,</b> <b>Teynampet, Anna Salai,</b> <b>Chennai - 600 018.</b> <a href="mailto:ebiadvocate@gmail.com">ebiadvocate@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>397, Precision Plaza,</b> <b>No. 23, Third Floor,</b> <b>Teynampet, Anna Salai,</b> <b>Chennai - 600 018.</b> <a href="mailto:eshakticrp@gmail.com">eshakticrp@gmail.com</a>
11.	Last date for submission of claims	26.12.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (NA)	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: As contained in the Serial No.10
-----	--	---

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S. ESHAKTI.COM PRIVATE LIMITED on 09.12.2024.

The creditors of M/S. ESHAKTI.COM PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 26.12.2024 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.12.2024  
Place: Chennai



EBENEZAR INBARAJ  
INTERIM RESOLUTION PROFESSIONAL  
(Reg No: IBBI/PA-001/IP-P00754/2017-2018/11286)